

several terrorist activities that were planned in India such as blowing up industrial installations and demolishing public cinemas, bridges, government buildings etc. with the intention to cause injuries. There was also some conversation about the possible assassination of Prime Minister.

(c) Gurpartap Singh Birk was tried in a US court and on May 23, 1986, he was sentenced to seven years imprisonment. Government remain fully alert to the activities of extremists and terrorists based abroad

Purchase of cotton by Cotton Corporation of India

2213. SHRI BALASAHEB VIKHE PATIL : Will the Minister of TEXTILES be pleased to state :

(a) how much cotton has been purchased by the Cotton Corporation of India this year, State-wise and its percentage to the total production of cotton in the country;

(b) the reasons for negligible low percentage; and

(c) the targets fixed for the purchase of cotton by the end of the Seventh Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Cotton Corporation of India (CCI) has purchased 15.37 lakh bales of cotton from different States as follows :—

State	Quantity (in lakh bales of 170 kgs each)
Punjab	1.58
Haryana	1.05
Rajasthan	1.41
Gujarat	4.71
Madhya Pradesh	2.04
Andhra Pradesh	3.34
Tamil Nadu	0.19
Karnataka	1.05

The percentage of purchases to the total production of cotton, namely 107 lakh bales is 14.4 per cent as against, 6.4 per cent during 1984-85.

(b) The above quantity is the highest purchased by Cotton Corporation of India so far.

(c) No specific targets have been fixed for purchase of cotton by Cotton Corporation of India. The purchases are made by CCI whenever the prices of raw cotton tend to fall below the Minimum Support Prices fixed by the Government, apart from its normal commercial purchases.

Transfer of DCM and Escorts shares

2214. SHRI MANIK REDDY :
SHRI RAGHUMA REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether London based Caparo Group of Industries transferred shares of Delhi Cloth Mills and Escorts to Indian businessmen;

(b) if so, whether prior permission of Government was obtained; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The Reserve Bank of India has permitted the Caparo Group of Companies to sell 8,30,800 shares of Escorts Ltd. at Rs. 75/- per share to two Indian Companies, viz. M/s. Steelcrete Private Ltd. and M/s. Surrendra Overseas Ltd., Bombay. No permission has yet been given for sale of shares by the Caparo Group in DCM Ltd.

Banking facilities in hilly, backward and tribal areas

2215. SHRI P. NAMGYAL : Will the Minister of FINANCE be pleased to state :

(a) whether most of the schemes under IRDP, NREP, Desert Development Projects